## [Shri Dinen Bhattacharya]

trade unions, the Government agencies and the employers organisations participated and the norms were dem cided. A worker has to purchase daily necessities of life for his family. The term "family" was also defined there. The public sector workers are not at present asking for a minimum needbased wage on that basis. They are asking for a little increase in their emoluments. That is the thing that you should consider and you may kindly pass over your reaction to other Ministers who are not here but who are very much concerned with this issue.

With these words, as suggested by the hon. Minister, and, as I am expecting that from the meeting of the 5th March, something will come out, I am withdrawing the resolution.

MR. CHAIRMAN: In the light of the fact that the Resolution is being withdrawn, are you still pressing your amendment, Dr. Ramji Singh?

DR. RAMJI SINGH: No, Sir; I am not pressing; I want to withdraw.

The Amendment No. 1 was, by leave, withdrawn.

MR. CHAIRMAN: Mr. Dinen Bhattacharya, are you withdrawing your Resolution?

SHRI DINEN BHATTACHARYA: Yes, Sir.

The Resolution was, by leave, withdrawn.

### 17.36 hrs.

## RESOLUTION RE: BAN ON COW SLAUGHTIRR

Mr. CHAIRMAN: Dr. Ramji Singh.




SERI G. M. BANATWALLA (Pomanni): str, I fise on a point of opder. My extramistion ty that this
motion is inadmissible, The moticie refers to a total ban on the slaughter of cows. It wants this Government, namely, the Central Government, to ensure a total ban on the slaughter of cows of all ages and calves. At the same time the motion refers to article 48 of the Constitution. In other words, the Mover desires that the total ban on the slaughter of cows of all ages and calves is to be secured in consonance with the Directive Principles luid down in article 48 of the Constitution. Article 48 of the Constitution speaks about 'Organisation of agriculture and animal husbandry'. In order that my point may be clear, I would read out this article 48 and then proceed with my submission. Article 48 reads as follows:-
"The State shall endeavour to organise agriculture and animal husbandry on modern and scientific lines and shall, in particular, take steps for preserving and improving the breeds, and prohibiting the slaughter of cows of all ages and other milch and draught cattle."

You will, therefore, observe that article 48 refers to, and has this heading also, 'Organisation of agriculture and animal husbandry'. Now, we have to see whether this subjectmatter comes in the Central List. I would, therefore, draw your attention to the Seventh Schedule to the Constitution. There are three Lists, as we know: List I, List Ir and List III. List I lists the Central subjects, List II...

MR. CHAIRMAN: Mr. Benatwalla, please hear me. What I see is that, actually, it has been admitted by the Speaker. I cannot give a ruling on this....

SHRI G. M. BANATWALIHA: You may reserve it. You may do angthing. That is none of my concern. That is your headiache..

MR. CHATEMLAN: WIL you pieme hear me? I am not obstructing yous
nor am I going to pass on my headache to you. The only thing is that what you want to say can be said during the course of the debte....

SHRI G. M. BANATWALLA: No. I am raising it at this stage. Let it $g 0$ on record.

As I was saying, the Seventh Schedule has three Lists: the Central List, the State List and the Concurrent List. The State List is List II, and item 15 of this List says:
"Preservation, protection and improvement of stock and prevention of animal diseases, veterinary traising and practice."

In other words, this question about improvement of livestock, about the total ban on cow slaughter, is not within the competence of this House. The Constitution gives it in the State List. It is for the States, if they so desire, to have the necessary measure in their Legislature, though I think that in their wisdom they will not do so. However, here we are concerned with List I and List III of the Seventh Schedule which gives the subjects under the Central List and under the Concurrent List. Securing the implementation of Art. 48 comes neither in the Central List nor in the Concurrent List. It is a State matter. The resolution is asking the government to ensure a total ban which the government is totally Incompetent, which this government, the Central Government is totally incompetent to do. I, therefore, plead with you, it is an important matter concerning the very competence of this House, concerning, the very competence of this government. I; therefore, plead with you to take fnto consideration dispassionately the point that has been raised.

I also plead with you not to go merely by saying that the resolution has been previously admitted by the speaker. It requires reconmideraFion il the admimibiltty has been dven, tn view of che prolntif that have
been raised by me There are geveral other points also into which 1 am not going. I will go by your direction to take part in the debate, but, on these points I hope that if you are not in a position and if you are not taking up the responsibility to rule on these points, at least the matter may be held over for the reconsideration of the Speaker. However I plead ith you to throw it out as inadmissible and beyond the competence of this House and beyond the competence of the government and beyond haman wisdom too.

MR. CHAIRMAN: Thank you very much for raising the point. But I am afraid I cannot take any decision on this because firstly the motion has alreay been admitted and, if I am not wrong, earlier also this point was raised in connection with a Bill on the same subject and the House at that time was pleased to allow it to be introduced.

SHRI G. M BANATWALLA: This particular point that the whole thing appears in the State List-in the Seventh Schedule, was not raised at that time. The point that I had raised was with respect to a case decided, Mohd. Hanif Qureshi's case and that was decided by the Supreme Court. This particular point that it appears in the State List in Seventh Schedule and not in the Concurrent or the Central Lists is being raised nows. . .

MR. CHAIRMAN: I do not mean to say that as earlier the Bill was allowed to be introduced by the House, it cannot go back and just reject the resolution which is being discussed today on whatever points yau have raised. The only point is that at this stage no ruling can be given by me, by the Chair and it has never been such a practice. The House will discuss the matter and taking into consideration all the points you have raised, it may aluo elve its opindon at the and.

SHRI G. M. BANATWALLA: It is blatantly in admissible and beyond the competence of the House.

SHRI SAMAR MUKHERJEE: You can hold it.

MR. CHAIRMAN: I cannot simply hold it. I am sorry if the only way is to just put it to the House.

SHRI SAMAR MUKHERJEE: It does not come under the Central jurisdiction.

MR. CHAIRMAN: After all, all these matters are matters which are to be decided by the House itself after discussion and not to be decided by me.

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## Dr. Ramji Singh.

SHRI G. M. BANATWALLA: Let us know deflitely if it is in the Central List. This House cannot con. sider this motion.

MR. CHAIRMAN: You have made your point very clear. After all I have also said what I wanted to say.

SHRI G. M. BANATWALLA: Will you hold that it is within the competence of the House? Will you hold that the point that I have raised is not proper?

MR. CHAIRMAN: Will you please allow us to proceed?

SHRI G. M. BANATWALLA: I protest at the manner in which you are allowing the matter to be discussed.

I have already said that all the points which you have relsed miv be decided by the House.

SHRI G. M. BANATWALLA: You are in the Chair. I have rated valid point. You can decide that. The House has been taken for a ride. The House is asked to dicucuss on
subject which is neither in the Concurrent List nor in the Central Lust.

Therefore, Sir, in the strongent possible terms I protest.

MR. CHAIRMAN: Dr. Ramji Singh

च० रामजी हैसह (भागलपुर): सभापति जी, मैं संकल्प वेश करसा हुं-
"यद्ध सभा सरकार को निदेश वेती है कि बद्र संविधान के घनुष्छेब 48 में निहित निदेश तरवों के धमुस्प ऊसी कि उफलतम त्यायालय द्वारा उस की ब्याख्या की गई है तथा छोर परीक्षण त्तथा विकास समिति की सिकांरिशों पर भाधारित प्रबल भाराथक पावश्यकताभों मोर 21 घमेल, 1978 से पाषार्य विनोब्रा भावे की कणित मूख्व हुत्ताल को देखते हुए सभी भागु की गायों थोर बछड़ों का बह्ध पर पूर्ष घरिबन्ध लगाना सुनिश्चित करे ।"

सभापति मह्रोवय, मूक्षे घोड़ा सा भफसोस वह्ह है कि हमारे माननीय मिष्न बनातबाला साह्व को यद प्रस्ताव लाना चाहिये था, सेकन दुर्भाग्य यहह है कि मुक्ति इस प्रस्ताव की यहां साना पह़ा। पिछली दफर जब मेने एक विधियक प्रस्तुत किया था, उस समय की हमारे माननीय मिन्न बनातवाला साह्व ने, जिनके लिये हमारे दिल में बहृत हज्जत है, संवैधानिक माधार पर द्रसका विरोध किया था। उसी समय मैंने कहा था कि जब भारतीय संविधान की धारा 48 में कें निवेश्रक तलव्बों में इसका उल्लेब है म्रोर जब सुम्रीम कोर्ट के निर्णय का मैंने हृवाला दिया था, उसी समय मैने पह भी कहा था कि छसी मर्बोन्न सदन में शस सम्बन्ध में 6 बाप प्रस्ताब घौर बिल लये गये हैं। उस समय मी मैंने बढ़ी मुहब्यत घौर द्जजत से उनके सामने भार्म्र्व किया या कि यांव हे स्वयं इस प्रस्ताव को मूब करते तो बहु देका के लिये शायक ज्यादा भ्रचछा होतां। सचमुच, सभापति महोबय, कुछ ऐसा दुर्भाय्य है कि जब गे हत्या की बात होती है तो उसको साम्रकाषिकता के साथ जोड़ विया जाता है ।

सभापति महोदय, गी-रका के लिये पूज्य बापू के किसना कहा या, उस का उद्रण मैं मभी देना सहीं बाहला, सेकिन यदि गोही साम्रक्षयिक है, तो
 करने का सबाल हिन्दुषों के लिये जितना पारम्रयक महीं है, उससे कहीं उ्याषा हैमारे मुसलनान मासयों
 मैं अपपने जीच्तन की mतें कहुना नहीं बाहचा या मीने
 किया, वह में सहीं कहना पाहता, लेकिम में यह अवसम
 मिन्न चनातवाला साहुब प्रस्टुत फरते तो हिन्रु-मूसलकाओं का बों संषष्ष धाजादी से पदों से का रहा था हौर जाधी जी को गोली मारे आतने के 31 घंब बात्य की fिए
 सहाबक निद्य होता ।

कम्बा मिजा कर षम जस के चिसाफ अंण लत़ी' की,
 कि बं.हल्या पर पष्षली हो । कभी कल ही मीर मश्ताक भाइए से का वार्य विनोषा माबे के प्राइघेट सेकेटरी राडू भाई ज्ञात कर रहे हें। उन्होंने कहा कि यद्ध बतात तो. होनी ही बहिलिे । दुराभ्य यह्ह है कि यह्ह सकाल हम को चहामा पढ़ा है। यदि घाप एस को मूव करते तो इस घस्ताब की ख्यूबसूरती घोर ज्यादा घढ़ जातीं घोर केश़ में एक नया बतावरण पैषा होता।

सकावति मझ्रोदय, मिस मेयो है एक किताब लिखी 1.- "मद्वर घण्डिया", जिस का पह्हला मैम्टर "कालीघाट" ह. उस की पहली पषित्त है-
"Kalighat is the Temple of Goddess; No, no, this is a slaughter house of Goats."

सभापति महोदय, जिस देग में छस घ्रकार से चर्था होती है, उसी समय कषीन्द्र रवीन्द्रनाथ ठाकुर मे क्या कहा था-जब वद्टां पर रामचन्द्र घर्मा दीर ने उषवास घौर मनशन किया-

DR. SARADISH ROY (Bolpur): it is a veda in a Hindu religion.
27. रामीणी fig : हूस का मैं पाप को उसर दूपा।
 ठाकुर मे भपमी बंगला की करिता में गऊ के बारे में क्या कहा है-

## लमार अानाई नमसकार

मैं तुम्दें नमस्कार करता इूं ।
स्तनस्पूत्त भीत पशुकन्दन ।
को मां का वृध पी रहा है, उसके लिये तुमने प्राणों की जाजी लगा दी है इसलिये बुन्में में ममस्कार करता है। चब छोटे छोटे बकरे के लिये हिम प्राण लगा सकते है तो गऊ झो हिन्दुस्तान की करोषों जनता की माता है, शिन्दुस्तान की बेती की सुरुसा है, पषूधन की एक माता है, उसभी जब हम बास कहते हैं तो साम्भ्रवायिक केस हो जाते हैं ?

यह्ड कात्त कीक है कि हिम्दू लोग गाय को घपनी माता समक्षते हैं। लोकिन वहू मानले में किसी को क्या पापति हो सकती है ? में मे प्राप से पहले ही निवेष्न किया कि घगर बनातवासा साहघ यह प्रस्थाब लासे हो चन्दात पष्छा था। ह्रम उन से र्राज मिल कर क्षस कात की सर्षा करेंगे भौर पूर्देंगे कि यह्ट मुसलमानों के बिलाफ
 घमण इस सबाल को मुसलमानों है जोप्रना गलत है। - हुवीत्त की खतनें मी प्राप के सामने पस्टुत करंगा।
 के बारे सें कही कहाँ गया है।

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 जोछ़ते हैं, या को लोग हस बरे में साम्राज्यवाद बा पूंजीबाद की बात करते हैं में उन लोगों में मे चहीं। है। मब हुम गाय की रक्षा की बात करते है तो मैं निवेष्ष करणा चाहना हें, हमारे भादरणीय समर बाबू साहृव जानते होगे कि सतीय बारू की किसाब "काऊ हन इत्दिया" जो कि एक हुआर पषे की किताष है, में कहा गया है कि हिन्दुस्नान. की धर्षंध्यवस्था के माप्र गाय का कितना सम्बन्ध है । केटल झिखर्वेशन हबलपमेंट कमेटी की जो रिपाटें हैं उसका मी मेने,हववाला दिया है ? हिन्दुक्तान में कितने लोग द्रिपटर रबने वाले हैं। बुछ बड़े घड़े लोग टृष्टर रख सकते की । हिन्दुस्तान के 80 कीसदी किसाभ बैलों से काम लेते है । बैलों को वैदा करने बाला कोन हैं वह्ह हमारो गाय है। माज गाय की हालत क्या है। क्याड होता है, उसके साथ ? षंगाल में विनोबा जी मे ज्वोंति बसु को मी लिखा है । मीने हस सम्बन्ध में जयप्रक्रा जी से मी बात की थी, उन्होंने मी उन्हे पल लिखा है। धगर जयप्रकाण जी साग्र्रदायिक हो सकते हैं, पगर गांधी जी मी साम्र्रदायिक हो सकते हैं तो वह कहना होगा कि मैं भी साम्प्रदायिक हूं। में हम बात को स्वीकार कर सूंगा ।

सभापति महोद्य, मैं कहृना चाहना हैं कि बंगाल में गाय के बारे में केषबस मुसलमान कसाइयों का दोष नहीं है, यह़ उन हिंन्दुप्रों का मी दोष है जो गाय को सेचते हैं, उसे संरक्षण नहीं देले हैं। करेंती सो जस्र गो-रक्षा के लिये श्रान्बोलन लेकिन गाय को संरक्षण नहीं वेंतो। हृत्य में ओो करुणा का भाब है वह भंग हो जाता है। गांधी जी ने क्या कहा था ? उन्होंने कहा था :

Cow is a poem of piety and innocence.

उसी गाय को हरियाणा, पंजाब प्रादि से कसकत्ता भेज द्विया जाता है जहां उन को एक तरह का हैंक्यान दिया जाता हैं ताकि उसका दूध देने का आा ीीरियद्ध है वह्त बढ़ जाए घौर उमके बाद संकि उस का पालन नहीं हो सकसा है, वद्द दूध देना बन्द कर देती हैं उस को मारा जा सके, उसका वध किया जा सके। यह कानून है कि दूष्ट देने वाली गाय का बध नहीं हो । लेकिन क्या किया जाता है। गाय के दांत, सींघ प्रादि सोत़ बिये जाते हैं, उसको छतना भूबा रब्बा जाता है कि वह बूढ़ी हो जाय ताकि उसका घध किया जा सके । श्रच्छी भर्ही नस्ल की पंजास भौर हरियाणा की गायों का इस तरहु से कलकसा में उनको ले जा कर वर्ध कर दिया जाता है।

हरित कान्त, म्ताएट ॠन्ति की बात की जाती है। लेकिन उस को लाने में बो सहायक हो सकता है बेन पादि उनकी क्या हालत है। भाज बैल की मीमल को"अप्रापे दें। एक जोड़ी बैल खरीधमे के सिये उसको तीन हणार खपये देने पख़ते हैं। क्या कारण है कि उन की संख्या इतनी कम है फौर कीयत हतनी भधिक है ? कारण पदी है कि हमले घो-रका की ब्वात को विस्मुत कर दिया है। घभी भी भारत में चस्सी प्रतिमान केती बैलों दे होती है। छोटी छोटी लोते पूंकि है कस कासी धम में ट्रेब्टर कलाया शहीं का सकरा है । हलीये कै
[जा० राम की सिए]
समनता हें कि हिन्दुस्तान में पोरेका का सवाल कोई साम्रबायिक सवाल नहीं हैं। बस्किक भारिक नीवि से वह सषाल बुग़ा हुमा है। यही कारण है कि जब संविधान बन र्या था उस समय पाप सहमत होंग्रे कि उसको बनाने बाले कोई संकीण साम्र्रदायिक प्राबमी नहीं थे धोर उन्होंने धारा 48 रली 1 इस में निर्षेश्रक तस्व विया हुपा है कि गोबध बन्द होना चादिये हुल्य की बात है कि संविधान की रक्षा करने वाले पिछले 31 वरं से ससको भुलाये बंठे हैं प्रीर श्रव पहले से ज्यादा गायें कट रही हैं। यह्री कारण है कि हुमानी क्रापि की क्यत्रस्वा लड़बढ़ा रही है। जब इस प्रशन को छेड़ा जाना है तो दुख्य की बात है कि इसको सास्पदाधिकता के माथ जाह़ दिया जाता है । लेकिन माप पड़ोसी रेश पाकिन्ञान को देब्दें। मुगल कल को देबें। अकार 京 बक्त में मी गाय के ₹ब की बन्दी यी। इस ॠस्दे दोग को साम्य्रशाविक सवाल कह् कर उढ़ा द्रेना ठीक एही़ीं होगा। 1 धारा 48 की म्याभपा करते ठुए गुगीन काटंटे ने जो जजमेंट दिखा वा
 जो C पिटंसे हैं उन को उन के पानने प्रस्तुप किया गया
 रहा है 1 कोई बत महीने पढ़ेने दुनारे भागताइए में
 प्रेय को नष्ट करना चाहता था गान का मांस ₹धर उतर छिन्कर दिया जिससे दंगा भड़क उटा। यह् बड़ा ही संवेषनशील प्रश्न है। इम वांस्ते दंगे बड़ी प्रासानी से सफ़क जस्ते हैं। मुत्रीम कार्टं ने धारा 48 की अाक्या करते हुए \{वही कहा है कि गोबध बन्द होता चाहिये । सुपीम कोर्ट कहती है, भारन की संस्कृति कहती है, गांधी जी जो हिन्दु मुस्भिम एकता के लिए खहीन हुए कहतु है है कि हस को बन्द होना चाहिये, गांधी जी के
 उवबास किमा हैं रस को लेकर । प्रतदरणीय प्रधान मंन्नी जी मभी उन से मिल कर भ्राए हैं। कल मुक्षे सूचना मिली है कि निबराक्रि के बिन से उन्हों ने खाना घोड़ा कम कर दिया है-

सभायति मझोष्य : भाप घ्रगली बार आरी रुँ। प₹ प्रत्बे बंटे को ₹र्ष लो अनी है ।

> चा. रामखी नितह : धन्पवाष ।

18 hrs.

## HALF-AN-HOUR DISCUSSION

Provision or maplotmant during tail METK NHE YRAR

MR CFAIRMAN: The House will now take up Faltan-Hour Discusgion to be raised by Prof. Semar Guha on polats matidng out of the answer given


Question No. 22 regarding provision of employment during the next ten years.

PROF. SAMAR GUHA (Contai): Mr. Chairman, Sir, I am raising this issue for discussion today which is, in a sense, more explosive than the nuclear explosion. The structure of our democratic society, our political institutions, will tace severe explosion perhaps by the enid of this century, if not earlier, unless we tackle this' problem of unemployment. The way the population is arowing, the problem of unemployment is aiso growing and it has become so appalling that a solution also baffles our wisdom what to speak of our re sources. Although the problem is very appalling, yet at different times, different figures about the unemployment are given to us. This is what has been done in all these years. Even earlier, different figures were given at different times. The correct figure that you can have about the unemployed persons is from the unemployment registers with the employment exchanges. Just to highlight the pro. blem-perhaps there is no need to highlight it, it is known to every-body-in 1970, there were four million unemployed persons in the live registers of the employment exchanges. This figure rose to 10.2 million in 1977 and to 12.2 million in 1978; an increase of 19 lakhs in one year; that is 18.7 per cent. In 1970, employment for only 4.5 lakhs was found in 1977, it was found only for 4.6 Jakhs. I am mentioning these figures just to make ourselves aware of the problem. We shall have to tackle this problem or otherwise, as I said earlier, our democratic society will crash, perhaps in no time unless we tackle this problem.

I am very happy that the Prime Minister has made a very bold statement that the unemployment problem will be solved within a period of ten years, I wish, the Prime Minister helps this country, guides this country upio 1987. If he can reatiy do po-vinajals


[^0]:    DR SARADISH ROY: Beef-eating in provided in Vedan!

